

Anand

IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
ORDINARY ORIGINAL CIVIL JURISDICTION

WRIT PETITION (L) NO. 10949 OF 2021

Shelf Drilling Offshore Services (India) Pvt. Ltd. .Petitioner

Vs.

The Deputy Commissioner of Income Tax, Circle – 15(3)(2), Mumbai & ors. .Respondents

Mr. Nishant Thakkar a/w Ms Jasmine Amalsadvala i/b. PDS LEGAL, Advocate, for the Petitioner  
Mr. Sham Walve, Advocate, for the Respondents

**CORAM : SUNIL P DESHMUKH &  
ABHAY AHUJA, JJ.**

**DATE : 04.05.2021**

( THROUGH VIDEO CONFERENCING )

**P C.**

. Issue notice to the Respondents returnable on 21.06.2021. Learned counsel for the Petitioner submits that impugned assessment order has been passed in stark violation of principles of natural justice and the Petitioner has not been heard at all in respect of the new additions. There are lot of glitches in operation of faceless assessment scheme. Petitioner's interest is getting gravely hampered in the process. He refers to the order

dated 05.04.2021 passed in W. P. No. 8945 of 2021 by this Court and urges for ad-interim relief.

2. Having regard to the aforesaid, operation and implementation of action, in furtherance of the assessment order dated 17.04.2021 be kept in abeyance till the next date.

3. Stand over to 21.06.2021. Mr. Walve, learned counsel for the Respondents waives service.

( ABHAY AHUJA, J. )

( SUNIL P. DESHMUKH, J. )